

- (vi) Completed WIPRO technical analysis and investigation on local infrastructure and incident.
- (vii) Completed ARINC technical analysis and investigation on remote access, logs, script files.

**Improvement of two-lane with paved shoulders**

\*78. MS. MABEL REBELLO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Minister is aware that in Left Wing Extremism (LWE) districts of Jharkhand, NH-23, NH-75 and NH-32 have been selected for improvement under National Highways Development Project (NHDP) IVB for improvement to two lane with paved shoulders configuration;

(b) whether the feasibility studies have been completed for these works;

(c) if so, the details thereof;

(d) the basis, on which these roads would be improved on BoT (Toll) annuity or Engineering, Procurement and Construction (EPC) basis;

(e) whether the Minister is aware that roads would assist strategic action in the State; and

(f) in view of these concerns, by when these roads would be sanctioned and completed?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): (a) to (c) Project Feasibility Reports for undertaking development of Ranchi-Birmatrapur section & Chas-Ramgarh section of NH-23, Ranchi-Nagarutari section of NH-75 and Govindpur-Chas-West Bengal border section of NH-32 are under finalization.

(d) to (f) Improvement of roads is relevant for economic and social development. A programme for improvement of roads in the Left Wing Extremism (LWE) areas has been initiated by the Government. The mode for undertaking improvement of the aforementioned roads can only be decided after the Feasibility Reports are finalized.

**Strong Lokpal Bill**

\*79. SHRI RAM KRIPAL YADAV: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is in the process of drafting a strong Lok Pal Bill; and
- (b) if so, the details of the steps that have been taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Government is committed to establish a strong and effective Lokpal. For this purpose, Government had constituted a Joint Drafting Committee on 08.04.2011, consisting of five nominee Ministers from Government of India and five nominees of Shri Anna Hazare (including himself), to prepare a draft of the Lokpal Bill. Based on the deliberations of the Committee, and on the basis of inputs from Chief Ministers of States and political parties, Government has drafted the Lokpal Bill, 2011. The Cabinet has approved the draft Lokpal Bill, 2011 in its meeting held on 28.07.2011. The Bill is proposed to be introduced in Parliament during the current Monsoon Session.

#### **Exemption of CBI from the RTI Act**

\*80. SHRI NAND KUMAR SAI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has exempted CBI from the purview of the RTI Act;
- (b) if so, the details in this regard and the reasons therefor;
- (c) whether Government has received representations regarding concern over the exclusion of the CBI from the ambit of the RTI Act;
- (d) if so, the details in this regard; and
- (e) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (e) The Government, in the interest of the security of the State, has included the Central Bureau of Investigation (CBI) in the Second Schedule to the Right to Information Act, 2005 thereby exempting it from the purview of the Act except in respect of information pertaining to the allegations of corruption and human rights violations.

The Government received some representations expressing the view that there was no need of exempting the CBI from the purview of the Act inasmuch as there are sufficient provisions in the Act not to disclose the information, disclosure of which is likely to impede investigation or prosecution of